

Form A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF V-ACCURATE MANAGEMENT SERVICES PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	V-Accurate Management Services Private Limited
2.	Date of incorporation of corporate debtor	12/06/2009
3.	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune).
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74910PN2009PTC134135
5.	Address of the registered office and principal office (if any) of corporate debtor	Vidyadhar Heights, 6th Floor, Garud Ganapati Square, Narayan Peth, Laxmi Road, Pune MH 411030 IN
6.	Insolvency commencement date in respect of corporate debtor	09/03/2021
7.	Estimated date of closure of insolvency resolution process	05/09/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI/IPA-002/IP-N00048/2017-2018/10132.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B- 203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: riteshmahajan@cs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: vaccuratecirp@gmail.com
11.	Last date for submission of claims	23/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **V-Accurate Management Services Private Limited** on **09th March, 2021**.

The creditors of **V-Accurate Management Services Private Limited** are hereby called upon to submit their claims with proof on or before **23rd March, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means only** at e-mail address given against entry No. 10. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: [N. A.]

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Ritesh R. Mahajan

Interim Resolution Professional Registration

No: IBBI/IPA-002/IP-N00048/2017-18/10132

Date: 11.03.2021

Place: Pune

